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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
INTERLOCUTORY APPLICATION NO. 36/2025

IN

ORIGINAL APPLICATION NO. 710/2024

In the matter of:

Sushil Raghav

...Applicant

Versus

State of Uttar Pradesh & Ors.

....Respondents

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1.	Reply by way of affidavit on behalf of Respondent No. 8, Central Pollution Control Board (CPCB) in compliance to Hon'ble NGT order dated 05.03.2025 in I.A No. 36/2025 in Original Application No. 710/2024.	

Filed by



Adv. Rajkumar

On behalf of Central Pollution Control Board

Dated: 01.04.2025

Place: Delhi

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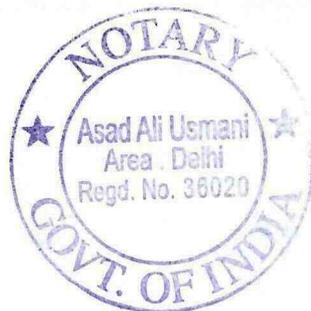
State of Uttar Pradesh & Ors.

...Respondents

**REPLY BY WAY OF AFFIDAVIT ON BEHALF OF THE RESPONDENT
NO. 8 CENTRAL POLLUTION CONTROL BOARD (CPCB).**

I, Sharandeep Singh, aged about 45 years, in the capacity of Scientist-E, having office at the Delhi, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm and sincerely state on oath as follows: -

1. That, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB. That, Hon'ble NGT vide order dated 05.03.2025 has directed as follows in the instant Interlocutory Application i.e. IA No. 36/2025 titled Sushil Raghav Versus State of Uttar Pradesh & Ors. (hereinafter referred as "IA").



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“2. Meanwhile, the parties are permitted to file response to the newly filed I.A. 36/2025 and the above mentioned earlier I.As, if not already filed, within one week.”

2. That, at the outset, the answering respondent deny all claims, contentions, allegations and averments against answering respondent CPCB in the IA contrary to anything stated or submitted in this response. Nothing in the IA may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial or on the ground of non-traverse, save any averment which has been expressly admitted hereinafter.
3. That, CPCB is constituted under The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981, and The Environment (Protection) Act, 1986.

PRELIMINARY SUBMISSION

4. That the referred Interlocutory Application bearing IA No. 36/2025 in OA No.710/2023 titled Sushil Raghav Versus State of Uttar Pradesh & Ors. has been filed in the matter of Hon'ble NGT Original Application No. 710 of 2023 titled Sushil Raghav Vs. State of Uttar Pradesh & Ors. (hereinafter referred as “OA”). Issues raised by the Applicant in OA are about construction of road/pathway on the land earmarked for park and construction of the drain and shifting the boundary of the park by Ghaziabad Municipal Corporation at Rajendra Nagar Industrial Colony on G. T. Road Mile, 8/7 Sahibabad. In the



matter of referred OA; Reply Affidavit had been filed by this Answering Respondent pursuant to Hon'ble NGT Order dated 30.11.2023.

PARAWISE

5. That, the averments of Para No. 1 to 4 of the IA is related to information regarding previous filing of other IAs in the matter and status of proceeding on those, hence need no response by the answering respondent.

6. That, the averments of Para Nos. 5 to 8 of the IA are regarding proceedings of the matter; orders of Hon'ble NGT issued from time to time; submission of joint committee report pursuant to Hon'ble NGT order dated 24.07.2024 by the Chief Secretary, State of UP ; findings of the said Committee, formation of the four Teams by the Municipal Corporation, Ghaziabad based on Committee's findings for conducting the household survey and actions initiated by them; based on the observation made by the above stated Committee and Teams; issuing of show cause notice dated 30.12.2024 by Ghaziabad Development Authority (hereinafter referred as "GDA") to 09 industries including the industry of the applicant located at the site under reference seeking comments/clarifications from the industries alongwith the industry of the applicant regarding why the 30 feet wide road on the southern side of Plot No. 80-K shall not be removed/ demolished ; direction of GDA to applicant to be physically present before the concerned official of GDA on 08.01.2025; submission of the applicant side before GDA, etc. These averments are not applicable to this responding party and hence need no response by this answering respondent.



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7. That the averments of Para No. 9 to 13 are about the cause of filing present IA, possible effects of the show cause notice if same is maintained and action requested from Hon'ble NGT. These averments are not applicable to this responding party and hence, need no response from this answering Respondent.
8. That the contents of the Para No. 14 are about declaration of the applicant, hence, need no response from this answering Respondent.
9. That, the rest are Prayer clause which need no response from Answering Respondent.
10. That, the Answering Respondent craves leave of the Hon'ble NGT for filing additional reply, if required, in future.

It is respectfully prayed that this Respondent No. 8 shall abide by directions/orders passed by the Hon'ble Tribunal, in the instant application in the interest of justice.



Sharandeep

DEPONENT

शरणदीप सिंह / Sharandeep Singh
 वैज्ञानिक 'ई' / Scientist 'E'
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (Mo Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

I, Sharandeep Singh, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032, the respondent No. 8 herein does hereby verify that the contents of the above paragraphs are true and correct on the basis of the record maintained by the CPCB in its ordinary course of daily affairs and nothing material has been concealed therefrom or mis-stated herein.

Verified at New Delhi on this the Day of March, 2025.



Sharandeep

DEPONENT

शरणदीप सिंह / Sharandeep Singh
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

ATTESTED
Asad
NOTARY PUBLIC DELHI (INDIA)

01 APR 2025